



2026:ABC:2071

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 2267 of 2025

Shivakant Pandey

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s) : Ashok Kumar Yadav

Counsel for Respondent(s) : Azad Rai, C.S.C., Surya Mani Pandey

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Mr. B.N. Pathak, learned Standing Counsel for the State-respondents and Mr. Azad Rai, learned counsel for the respondent- Gaon Sabha.

2. The instant public interest litigation has been filed for the following reliefs:

"i. issue a writ, order or direction in the nature of mandamus directing the respondent no.2 to remove the illegal encroachment on Gata No.629 area 0.1970 hectare recorded as Abadi in the revenue records situated at Village- Panchdevra, Devaki Pandey, Soraon, District.

ii. issue a writ, order or direction in the nature of mandamus directing the respondent no.2 to decide the representation of petitioner dated 4.8.2025."

3. After filing of the instant public interest litigation, proceedings under Section 67 of U.P. Revenue Code, 2006 have already been registered against the private respondents.

4. Considering the facts and circumstances of the case, the instant public interest litigation is finally disposed of directing respondent no.4/ Tahsildar, Tahsil- Soraon, District- Prayagraj to decide the Case No.T202502030315853 (Gaon Sabha vs. Ramboth) & Case No.T202502030315852 (Gaon Sabha vs.

Ram Kushan), under Section 67 of U.P. Revenue Code, 2006 in accordance with law after affording proper opportunity of hearing to the parties expeditiously.

(Chandra Kumar Rai,J.)

January 6, 2026

Rameez